

CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH

O.A.No.332/2001

Tuesday, this the 10th day of April, 2001.

CORAM:

HON'BLE MR A.V.HARIDASAN, VICE CHAIRMAN

HON'BLE MR T.N.T.NAYAR, ADMINISTRATIVE MEMBER

V.S.Sasidharan,  
Preventive Officer,  
Custom House,  
Willington Island,  
Cochin-9.

- Applicant

By Advocate Mr CSG Nair

Vs

1. Commissioner of Customs,  
Custom House,  
Willington Island,  
Cochin-9.

2. Union of India  
represented by the Secretary,  
Department of Revenue,  
Ministry of Finance,  
North Block,  
New Delhi-110 001. - Respondents

By Advocate Mr MR Suresh, ACGSC

The application having been heard on 10.4.2001, the Tribunal on the same day delivered the following:

O R D E R

HON'BLE MR A.V.HARIDASAN, VICE CHAIRMAN

The applicant is working as Preventive Officer, Customs House, Willington Island, Cochin, on ad hoc basis with effect from 28.10.87. His grievance is that he is not being given seniority, regularising him with effect from that date although he is qualified and eligible for being appointed to that post and although he has been appointed by the competent authority. Therefore, the applicant has filed this

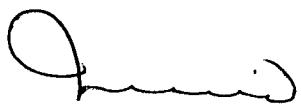
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application for a direction to the respondents to regularise him in the post of Preventive Officer with effect from 28.10.87 with consequential benefits. He has also prayed for a direction to the 1st respondent to dispose of A-1 representation made by him.

2. Learned counsel for the respondents states that the application may be disposed of directing the 1st respondent to consider A-1 representation dated 4.12.2000, made by the applicant and to give him an appropriate reply within a reasonable time. Learned counsel for the applicant submits that the applicant / satisfied if the O.A. is disposed of with such a direction.

3. In the light of the above submission made by the learned counsel on either side, the O.A. is disposed of directing the 1st respondent to dispose of the representation (A-1) dated 4.12.2000 submitted by the applicant in the light of the rules and instructions on the subject and to give the applicant an appropriate reply within a period of three months from the date of receipt of copy of this order. No costs.

Dated, the 10th April, 2001.



T.N.T. NAYAR  
ADMINISTRATIVE MEMBER



A.V. HARIDASAN  
VICE CHAIRMAN

trs

LIST OF ANNEXURE REFERRED TO IN THE ORDER:

A-1: True copy of the representation submitted by the applicant on 4.12.2000